

Central Administrative Tribunal, Lucknow Bench, Lucknow

This the 13th day of April, 2009

O.A. No. 152/2009

Hon'ble Dr. A. K. Mishra, Member (A)

Surya Prasad,
Aged about 53 years,
Son of Late Shri Ram Saran,
Resident of Quarter No. T-5/A,
Railway Colony, Hardoi.

Applicant.

By Advocate Sri Praveen Kumar.

Versus

1. Union of India, through
The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Moradabad.

Respondents.

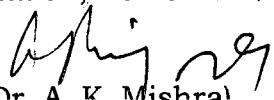
By Advocate Sri B.B. Tripathi for Sri N. K. Agarwal.

Order (Oral)

By Dr. A. K. Mishra, Member (A)

The counsel for the applicant submits that he has not yet completed the tenure of 5 years at Hardoi from where he is sought to be transferred to Karna Station. He has filed the representation in this regard to the Respondent No. 2. The counsel for the applicant submits that if a direction is given to the Respondent No. 2 to dispose of the pending representation, the purpose of O.A. will be served.

2. In view of the above, O.A. is disposed of with a direction to the Respondent No. 2 to decide the representation of the applicant according to rules/instructions in the matter within a period of one month from the date of receipt of copy of this order. Till finalization of his representation, no coercive action will be taken. **No costs.**


(Dr. A. K. Mishra)
Member (A)